

THE HIGH COURT OF MANIPUR
AT IMPHAL

NOTIFICATION

Dated/Imphal, the 3rd April, 2014

No.HCM/N-2014/(Judl)/ 5649, In view of the establishment of three Special Courts under the Electricity Act, 2003 for the 3(three) Districts of Thoubal, Bishnupur and Senapati and appointment of the respective Session Judges of the 3(three) Districts as the Presiding Officers of these Special Courts vide Notifications No.2/62/2012-Leg/L(iii) dated 3-3-2014 of the Law and Legislative Affairs Department, Government of Manipur, the High Court of Manipur directs the transfer of all pending cases which fall within the jurisdiction of the newly established Special Courts (Electricity) of the 3(three) Districts of Thoubal, Bishnupur and Senapati from the Special Court (Electricity) Manipur West to the newly established Special Courts (Electricity) with immediate effect.

BY ORDER etc.

Sd/-

REGISTRAR
HIGH COURT OF MANIPUR

Memo No.HCM/N-2014/(Judl)/ 5650-61 Dated/Imphal, the 3rd April, 2014
Copy to:-

1. The Secretary (Law), Government of Manipur for information and necessary action.
2. The District & sessions Judge, Manipur East for information and necessary action.
3. The Judge, Special Court (Electricity), Manipur West for information and necessary action.
4. The Judge, Special Court (Electricity), Thoubal/Bishnupur/Senapati for information and necessary action.
5. The Deputy Registrar (Judl./Admn.), High Court of Manipur.
6. The Director of Prosecution, Government of Manipur for information and circulation to the District PPs and Government Advocates.
7. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
- for information of His Lordship.
8. The Assistant Registrar-I, II & III, High Court of Manipur.
- ✓ 9. The CPC – e-Courts MMP. He is requested to upload the above order in the High Court website.
10. The PS to the Hon'ble Mr. Justice N. Kotiswar Singh.
- for information of His Lordship.
11. The Order book/Guard file.
12. Concerned file.



REGISTRAR
HIGH COURT OF MANIPUR